

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1321  
ANSWERED ON:03.03.2015  
VIOLENCE DUE TO BORDER DISPUTE  
Biswas Shri Radheshyam

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of people killed/affected during the last six months in the border dispute between Nagaland and Assam till date;
- (b) the efforts made so far by the State as well as the Central Government to resolve the issue;
- (c) whether it is a fact that recently Assamese farmers were brutally executed by extremists near Ratanpur border in Golaghat District;
- (d) if so, the action taken/proposed to be taken by the Government to punish the culprits; and
- (e) whether the Government is working on bringing about a permanent solution to the decade-long border dispute between Nagaland and Assam and restoring peace and order in the border areas and if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (e): There are some border disputes between the States of Assam-Nagaland. As per report, tensions occasionally build up along the Inter-State border, which sometimes lead to incidents of violence. Two major incidents of violence took place in Golaghat district bordering Nagaland State in August and November 2014 resulting in death of 14 persons and injuries to 15 persons. Both the State Governments had taken steps at various official levels and people to people contact in the border areas to maintain peace and harmony and to stop recurrence of such incidents. Following the incidents of violence which took place in August, 2014, a meeting was also held between the Chief Ministers of Assam and Nagaland in at Guwahati for maintaining status quo in the area and also peace and harmony in the area. The said meeting was also attended by the Union Minister of State (Home).

The approach of the Central Government has consistently been that Inter-State boundary can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding. The Government of Assam had filed an Original Suit No. 2/88 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland. The Supreme Court of India has appointed Local Commission for identification of the boundaries of the States of Assam-Nagaland. While hearing an application filed by Government of Nagaland, Supreme Court, vide its order dated 20.08.2010, inter alia directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two Co-mediators. Co-mediators, after series of meetings with the Government of Assam and Nagaland and other stakeholders, submitted a report to the Supreme Court of India in October, 2013.